

**HIGH COURT OF MADHYA PRADESH, BENCH AT INDORE**

**M. Cr. C. No.3721/2021**

(Mukesh S/o Laxman Maida Vs. State of M. P.)

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**Indore, dated 03/12/2021**

Shri Tarun Kushwaha, learned counsel for the applicant.

Shri Mukesh Sharma, learned Panel Lawyer for the respondent /  
State.

This is the third repeat bail application filed under Section 439 of Cr.P.C. by the applicant, who is in custody since 01/11/2019 in connection with Crime No.181/2019 registered at Police Station Sarwan District Ratlam (M.P.) for the offence punishable under Section 363, 366, 376-D, 376(2)(n), 450 and 109 of the Indian Penal Code, 1860 read with Section 5(L) and 6 of Protection of Children from Sexual Offences Act, 2012.

After arguing for a while, learned counsel for the applicant seeks leave of this Court to withdraw the bail application.

Prayer is allowed.

Accordingly, the third bail application filed under Section 439 of Cr.P.C. is dismissed as withdrawn.

Certified copy as per rules.

(VIVEK RUSIA)  
J U D G E

*Tej*